

**IN THE INCOME TAX APPELLATE TRIBUNAL
DEHRADUN BENCH, DEHRADUN**

Before Sh. A. D. Jain, Vice President

Dr. B. R. R. Kumar, Accountant Member

(Through Video Conferencing)

ITA No. 804/Del/2017 : Asstt. Year : 2012-13

M/s Sheel Chand Agroils (P) Ltd., C/o M/s RRA TaxIndia, D-28, Sourth Extension, Part-I, New Delhi-110049	Vs	ACIT, Circle-1, Haldwani
(APPELLANT)		(RESPONDENT)
PAN No. AA ECS6866P		

Assessee by : Sh. Dipesh Garg, Adv.

Revenue by : Sh. T. S. Mapwal, Sr. DR

Date of Hearing: 28.10.2021

Date of Pronouncement: 28.10.2021

ORDER

Per A. D. Jain, Vice President:

The present appeal has been filed by the assessee against the order of the Id. CIT(A), Haldwani dated 08.11.2016.

2. At the outset, it was brought to the notice of bench by the Id. AR that the assessee has filed application under the "Direct Tax Vivad se Vishwas Act 2020" and has already submitted Form 1 & 2 and Form 3 have been issued by the designated authority.

3. Keeping in view the exercise of option by the assessee to opt for the scheme, the appeal of the assessee is being dismissed as infructuous.

4. In the result, the appeal of the assessee is dismissed.
Order Pronounced in the Open Court on 28/10/2021.

Sd/-

(Dr. B. R. R. Kumar)
Accountant Member

Dated: 28/10/2021

Subodh Kumar, Sr. PS

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

Sd/-

(A. D. Jain)
Vice President

ASSISTANT REGISTRAR